

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 17TH DAY OF APRIL, 2020 / 28TH CHAITRA, 1942

WP(C) TMP. NO. 33 OF 2020

1. Mohammed Shah, Advocate, Aged 47 years,
S/o. P.H. Abdul Salam, Attorneys Alliance, 2nd Floor,
Chundanal Monarch, K.K. Padmanabhan Road,
Near High Court, Ernakulam-682 018 .
2. P. Abu Siddik, Advocate, aged 52,
S/o. Late Mohammed Kutty, Puzhakkal House,
Pandikkad P.O., Malappuram District-676 521.

By Adv. Sri. C.R. SYAM KUMAR

RESPONDENTS:

1. State of Kerala Represented by Secretary,
Department of Law, Government of Kerala,
Secretariat, Thiruvananthapuram – 695 001.
2. Kerala Bar Council, Bar Council Bhavan,
High Court Campus, Ernakulam, Kochi,
Kerala 682031, Represented by its Secretary.
3. Kerala Advocate Welfare Fund Trust, Bar Council Bhavan,
High Court Campus, Ernakulam, Kochi, Kerala 682 031
Represented by its Secretary

By ASGI Sri. P. Vijayakumar
By Government Pleader Sri. Bijoy Chandran

This writ petition having come up for admission on 17.04.2020, the court on the same day passed the following.

ORDER

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Dated this the 17th day of April, 2020

The impleading petition filed by the writ petitioner seeking to implead the Legal Benefit Fund Trustee Committee is allowed. The petitioner is required to send a copy of the writ petition by e-mail to the Trustee Committee. The impleading petition filed by Ernakulam District Court Bar Association through Advocate Johnson Manayani is allowed. The impleading petition filed on behalf of Sri.Shamem M.S. is allowed.

The Senior Counsel representing the Bar Council of Kerala submits that the Bar Council of Kerala has already set apart ₹50 lakhs for giving monetary aid to needy lawyers and arrangements are being made to arrange for additional funds of ₹50 lakhs. If further funds are required, the Bar Council of Kerala will explore the possibility of getting

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financial assistance from the State and Central Governments, submits the learned Senior Counsel. This is recorded.

Post the writ petition on 18.05.2020.

N. NAGARESH, JUDGE

aks/17.04.2020

APPENDIX

PETITIONERS' EXHIBITS

Exhibit-P1: True copy of the Kerala Court Fees and Suits Valuation (Amendment) Bill, 2016, which was passed by the state assembly.

Exhibit-P2: True copy of representation submitted by the 1st Petitioner and other Bar Council Members dated 31.03.2020

Exhibit-P3: True copy of the representation dated 04.04.2020